

Dr. Aditi Choudhary

D.H.J.S
Director (Academics) /
Chairperson (Officiating)



Delhi Judicial Academy

1701
24/6/23
DELHI JUDICIAL ACADEMY
(High Court of Delhi)
Sector-14, Dwarka, New Delhi-110078
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No. DJA/Trg./JO/SC Order/1705/2023/ 2741

09th June, 2023

To,

1. The Ld. Principal District & Sessions Judge (HQs), Central, THC.
2. The Ld. Principal District & Sessions Judge, New Delhi, PHC.
3. The Ld. Principal District & Sessions Judge, North-West, Rohini.
4. The Ld. Principal District & Sessions-cum-Special Judge (PC Act) (CBI), RADC.
5. The Ld. Principal District & Sessions Judge, South, Saket.
6. The Ld. Principal District & Sessions Judge, South-West, Dwarka.
7. The Ld. Principal District & Sessions Judge, West, THC.
8. The Ld. Principal District & Sessions Judge, East, KKD.
9. The Ld. Principal District & Sessions Judge, South-East, Saket.
10. The Ld. Principal District & Sessions Judge, Shahdara, KKD.
11. The Ld. Principal District & Sessions Judge, North-East, KKD.
12. The Ld. Principal District & Sessions Judge, North, Rohini.

Sub.: Holding of Training Programme on Guidelines for Arrest, Remand and Bail, in the respective District Court Complexes, in compliance of the directions of Hon'ble Supreme Court, given Vide Order dated 03.02.2023 in Satender Kumar Antil v. CBI & Anr. SLP (Crl.) No. 5191/2021.

Respected Sir/Ma'am,

It is respectfully stated that as per directions given vide minutes of meeting dated 16.05.2023 held in the High Court of Delhi under the chairmanship of the Ld. Registrar General, the Delhi Judicial Academy shall be conducting a training programme for sensitizing officers on the Guidelines for Arrest, Remand and Bail, in the respective court complexes, in compliance of directions given by the Hon'ble Supreme Court vide Order dated 03.02.2023, in *Satender Kumar Antil v. CBI & Anr. SLP (Crl.) 5191/2021*, from 04.15 PM to 05.30 PM, as per the schedule below:

Sl. No.	Court Complex	Date of Training
1	Tis Hazari Courts	10.07.2023
2	Rouse Avenue Courts	11.07.2023
3	Karkardooma Courts	13.07.2023
4	Patiala House Courts	14.07.2023
5	Rohini Courts	17.07.2023
6	Saket Courts	19.07.2023
7	Dwarka Courts	20.07.2023

The programme shall be presided over by your goodself. The programme schedule, with details of resource persons, is annexed herewith as Annexure 'A'.

Your goodself is requested to kindly direct the concerned officials to make necessary arrangements accordingly please.

With Regards,

Judicial Branch

Encl.: As above

24/6/23
POL/S/RAD

Yours sincerely,

(Dr. Aditi Choudhary)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE (PC ACT)(CBI) ROUSE AVENUE COURT COMPLEX, NEW DELHI

No. JOTP/RACC/Gaz./2023/ 12699C-12752C Dated, 01.07.2023

Copy forwarded alongwith its enclosure for information and necessary action to:-

1. All Ld. Judicial Officers posted at RACC, New Delhi with the request to attend the above said training programme scheduled for 11.07.2023 at 04.15 PM to 05.30 PM in the conference Room, First Floor, RACC, New Delhi.
2. The Branch In-charge, Care Taking & Computer Branch to make necessary arrangements accordingly.
3. The Branch In-charge, Administration and Pool Car, RACC, New Delhi.
4. The P.S. to Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
5. The Web-site Committee, Tis Hazari Courts, Delhi.

01.07.23
(Arun Bhardwaj)
Principal District & Sessions Judge-
cum-Special Judge (PC Act) (CBI)(Officiating)
RACC, New Delhi.

DELHI JUDICIAL ACADEMY

Program Name : Training Programme on Guidelines for Arrest, Remand & Bail.
(In Compliance of the Directions of Hon'ble Supreme Court Vide Order dated 03.02.2023
in *Satender Kumar Antil v. CBI & Anr. SLP. (Cr) No. 5191/2021*).

Participants : All the Judicial Officers Posted at Rouse Avenue Court Complex, Delhi.

Venue : Rouse Avenue Courts, Delhi.

Program Director : Dr. Aditi Choudhary, Director (Academics), Delhi Judicial Academy, Delhi

Program Coordinator : Ms. Jyoti Kler, Addl. Director, Delhi Judicial Academy, Delhi

Date & Day	04.15 pm – 05.30 pm
11.07.2023 (Tuesday)	<p style="text-align: center;"><u>Session-I</u></p> <p>General Principles, Guidelines & Mandatory Directions Regarding Arrest, Remand & Bail.</p> <ul style="list-style-type: none"> o <i>Siddharth v. State of Uttar Pradesh and Another (2022) 1 SCC 676</i> o <i>Satender Kumar Antil v. CBI and Another (2022) 10 SCC 51</i> o <i>In re Policy Strategy for Grant of Bail SMWP (Criminal) No. 4/2021 Order dated 31.01.2023</i> o <i>Arnesh Kumar v. State of Bihar (2014) 8 SCC 273</i> o <i>Amandeep Singh Johar v. State (NCT of Delhi) 2018 SCC OnLine 13448</i> o <i>Bhim Singh v. Union of India (2015) 13 SCC 605</i> o <i>Sonadhar v. State of Chattisgarh MANU/SCOR/120013/2022</i> <p>Speakers:</p> <ul style="list-style-type: none"> • Dr. Aditi Choudhary, Director (Academics)/Chairperson (Officiating). • Mr. Arun Bhardwaj, Special Judge (PC Act) (CBI), Rouse Avenue Courts, Delhi.